

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:251

ANSWERED ON:26.07.2005

USE OF FARM HOUSES FOR HOLDING SOCIAL FUNCTIONS

Ponnuswamy Shri E.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has since permitted use of farm houses for holding social functions on payment of misuse charges;
- (b) if so, the details thereof and income generated during each of the last three years;
- (c) whether the Government is aware of the recent orders of the High Court in this regard;
- (d) if so, the details thereof;
- (e) whether the Government has considered the fate of thousands of Booking made in advance for holding social functions etc. before fixing deadline for banning holding for functions in farm houses;
- (f) if so, the details thereof; and
- (g) if not, the reasons for banning holding of functions in farm houses keeping in view huge income therefrom?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)&(b): The Municipal Corporation of Delhi (MCD) has reported that in pursuance of guidelines issued by Government of NCT of Delhi, it had permitted the use of farm houses for holding social functions on payment of prescribed permission charges. However, various zonal units of the Corporation have confirmed that no permission had been given by them and hence the question of revenue generation does not arise.

(c)&(d): The MCD has reported that it is aware of the recent orders of the Delhi High Court dated 06.07.2005 in which holding of social functions in farm houses has been banned and Commissioner (MCD) has been directed to appoint Special Officers who shall be responsible for any violations of this direction.

(e)to(g): MCD has reported that it is considering filing an application for review of Hon`ble High Court`s Order.